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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(ALLAHABAD BENCH) ALLAHABAD.

Review Appl. No. 328/92

O.A. NO. O.A. NO. 1176/88 OF 199
TA. NO.

Date of decision, 1992

Hari Prakash & others.

Petitioner

Advocate for the petitioner

Versus

Respondent

U.O.I. & others.

Advocate for the Respondents

XXXXXXXXXXXX

CORAM :-

The Hon'ble Mr. Justice U.C. Srivastava, V.C.

The Hon'ble Mr. I. R. Gupta, A.M.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether to be circulated to all other Benches?


Signature

NAQVI/

✓

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Review Application No. 328/92

in

O.A. No. 1176/88

Hari Prakash & others. Applicants.
versus

Union of India & others. Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. I.P. Gupta, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The review application is directed against our judgment and order dated 2.8.1991. It has been stated by the applicant that the counsel for the applicant was not heard and it is difficult to accept that no hearing was given to the counsel for the applicant. Counter affidavit has been filed by the respondents after their rights have been refuted but counter could not be taken on record. The case ~~case~~ was disposed of and earlier cases were decided taking into consideration and we by our judgment directed the cases of instrument repair ^{ers} may be considered, though there was no justification in this case.

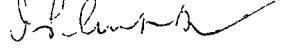
2. We have considered all the relevant facts on merits, we do not find any ground to recall our judgment, since in our opinion there is no mistake apparent on the face of the record. In as much as we have also taken into consideration ^{earlier} _{in} the existence of junior staff feeder category and

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respective pay scale of Lineman/Wireman who ^{were} ~~are~~ in the lower grade than the pay scales of the applicants. This matter is to be considered by the authority. We do not find any ground to recall the said order. Accordingly, the said review application is rejected.



Member (A)



Vice-Chairman

Dated: - 18/12/1992

/am/